



2026:KER:31761

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

WEDNESDAY, THE 8TH DAY OF APRIL 2026/18TH CHAITHRA, 1948

WP (CRL.) NO. 113 OF 2026

PETITIONER:

DIPIN EDAVANA, PEN: 821748,
AGED 40 YEARS
ASSISTANT MOTOR VEHICLES INSPECTOR (AMVI),
RTO (ENFORCEMENT), MALAPPURAM,
RESIDING AT EDAVANA HOUSE, KOYILOD,
KANNUR, PIN - 670643

BY ADVS.
SMT.R.MANEESHA
SRI.K.K.DHEERENDRAKRISHNAN
SMT.N.P.ASHA

RESPONDENTS:

- 1 STATE OF KERALA
REPRESENTED BY ITS PRINCIPAL SECRETARY,
HOME DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 2 THE PRINCIPAL SECRETARY,
TRANSPORT DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001
- 3 THE DIRECTOR
STATE VIGILANCE AND ANTI-CORRUPTION BUREAU
(VACB), THIRUVANANTHAPURAM, PIN - 695001
- 4 SHRI.S.SREEJITH IPS,
FORMER TRANSPORT COMMISSIONER, KERALA,
PRESENTLY WORKING AS ADDITIONAL DIRECTOR
GENERAL OF POLICE (ADMINISTRATION) POLICE
HEADQUARTERS, THIRUVANANTHAPURAM, PIN - 695010

SRI.RAJESH A, SPECIAL PUBLIC PROSECUTOR, VACB
SMT.REKHA S, SR.PUBLIC PROSECUTOR, VACB

THIS WRIT PETITION (CRIMINAL) HAVING COME UP FOR
ADMISSION ON 08.04.2026, THE COURT ON THE SAME DAY
DELIVERED THE FOLLOWING:



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JUDGMENT

Dated this the 8th day of April, 2026

This writ petition (criminal) has been filed under Article 226 of the Constitution of India, seeking the following prayers:

- “(I) Issue a Writ of Mandamus or any other appropriate writs, directions or orders directing the 3rd respondent to register a crime and conduct an investigation/enquiry into the allegations raised by the petitioner in Ext.P1 complaint;*
- (ii) To issue a Writ of Mandamus or any other appropriate writs, directions or orders directing the 2nd respondent to produce the enquiry report submitted by Mr.P.B.Nooh, IAS, Special Secretary, Transport Department, Government of Kerala, relating to the allegations raised by the petitioner in the discharge of official duties by the 4th respondent as the Transport Commissioner of Kerala.*
- (iii) Direct enquiry into the call detail records, financial transactions, suspension files, transfer orders, and TC Squad reports made in*



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discharge of the official duties by the 4th respondent as the Transport Commissioner of Kerala.

(iv) Grant such other reliefs which are deem fit and proper by this Honorable court.

(v) Grant the cost of the petitioner from the 4th respondent

2. Heard the learned counsel for the petitioner and the learned Special Public Prosecutor.

3. Today, when the matter was taken up, the learned counsel for the petitioner limited his prayer to consideration of Exts.P1 and P7 complaints by the 3rd respondent and for passing a decision thereon in a time bound manner.

4. A report by the Additional Secretary for the Chief Secretary to Government is placed on record, and the same would show that an intimation was given by Sri.S.Sreejith IPS, the Additional Director General of Police, Headquarters, regarding his visit to Dubai by availing casual



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leave on 02.02.2026 and 03.02.2026, by taking benefit of the holiday on 01.02.2026. However, no records placed to show that he was granted permission to go abroad to participate in the inauguration of a private enterprise. The pamphlet produced by the petitioner would show his presence at the function in police uniform and according to the learned counsel for the petitioner, Sri.S.Sreejith IPS inaugurated a concern of himself. If the allegation is true, the same is very serious, warranting enquiry or investigation.

5. According to the learned Special Public Prosecutor, Exts. P1 and P7 were received by the Director of Vigilance and forwarded to the Government for further action.

6. Since the prayer is limited and the learned Public Prosecutor did not oppose the same, this writ petition (Crl) stands disposed of, directing respondent Nos.1 to 3 to consider the allegations in Exts.P1 and P7 and to take appropriate decision thereof as per law and to file report within a period of three months from the date of receipt of a



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copy of this judgment.

Registry is directed to forward a copy of this judgment to respondent Nos.1 to 3 for information and compliance.

**Sd/-
A. BADHARUDEEN
JUDGE**

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APPENDIX OF WP (CRL.) NO. 113 OF 2026

PETITIONER EXHIBITS

Exhibit P1	TRUE COPY OF THE COMPLAINT DATED 29/10/2025 SUBMITTED BY THE PETITIONER BEFORE THE 3RD RESPONDENT
Exhibit P2	TRUE COPY OF JUDGMENT DATED 18.6.2008 IN W.P.(C) NO. 18058 OF 2007 OF THIS HON'BLE COURT
Exhibit P3	TRUE COPY OF ORDER DATED 6.12.2014
Exhibit P4	TRUE COPY OF NEWSPAPER REPORTS
Exhibit P5	TRUE COPY OF THE PHOTOGRAPH CIRCULATED ON SOCIAL MEDIA BY THE 4TH RESPONDENT
Exhibit P5(a)	THE PENDRIVE SHOWING THE RESPONDENT IS PERFORMING MUSIC
Exhibit P6	TRUE COPY OF THE PHOTOGRAPH SHOWING THE ACCUSED ADORNING A SHAWL ON THE 4TH RESPONDENT
Exhibit P7	TRUE COPY OF THE EMAIL SEND BY THE PETITIONER TO THE THIRD RESPONDENT ON 18.02.2026
Exhibit P8	A TRUE COPY OF THE PHOTOGRAPH OF ADVERTISEMENT FOR INAUGURATION OF SPA
Exhibit P9	A TRUE COPY OF THE MAIL DATED 24.03.2026